

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/657/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the th 20 January, 2023.

Sub: **Restricted holiday.**

Ref:- Your letter No.MACT/GLP/2023/97, dtd. 18.01.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted permission to avail **Restricted holiday on 17.01.2023**. The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

Sdt

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/658-659/A, dated , 20 - 01 - 2023
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)